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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1701/2002

New Delhi this the 31st day of July, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri V.K. Majotra, Member (A)

Shri S.S. Tyagi,
S/O Shri Ghanshyam Singh,
R/O D-30, Om Vihar, Uttam Nagar,
New Delhi.

..Applicant

(By Advocate Shri D.R. Gupta)

VERSUS

1. Lt. Governor of Delhi,
Raj Niwas Marg, Delhi.
2. Chief Secretary, Govt. of
NCT of Delhi, Players Bldg.,
I.P. Estates, New Delhi.
3. Principal Secretary Education,
Govt. of NCT of Delhi, Old
Sectt., Delhi.
4. Secretary, UPSC,
Shahjahan Road, New Delhi

..Respondents

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J))

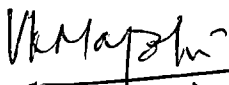
We have heard Shri D.R. Gupta, learned counsel for the applicant in some detail. He submits that the grievance of the applicant is that the respondents are not convening the DPC in accordance with the Model calendar circulated by the Department of Personnel and Training by their OM dated 13.10.1998 to consider his claim for promotion to the post of Principal, to which according to him, the applicant is entitled in terms of the Recruitment Rules. Learned counsel has also submitted that there are vacant posts against which the applicant could be considered for promotion and according to him, the respondents ought to have held DPC for this purpose in May, 2002. He has referred to some of the

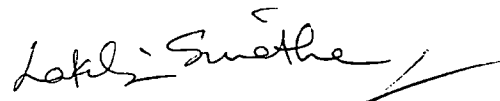
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relevant papers annexed to the OA, including Model calendar and the extract of reply of the respondents filed in CP 43/2002 in OA 139/2001 wherein it has been, inter-alia, stated that the vacancies of Principal will be filled up in the year 2001-2002 in accordance with the rules.

2. We have carefully considered the relevant facts and the submissions made by the learned counsel. Admittedly, the applicant has not made any representation to the respondents before filing this OA and it is also not clear what steps, if any, the respondents are taking towards holding the DPC for promotion to the vacant posts of Principal which they have stated in another petition (CP 43/2002) that they will do in the year 2001- 2002 in accordance with the rules.

3. In the aforesaid facts and circumstances of the case, we dispose of this OA by allowing the applicant to make ^{or by} ~~the~~ representation in the first instance to the respondents. In case, the applicant makes such representation to the respondents, they shall consider the same and dispose ^{it by} ~~of~~ by a detail and speaking order within two months thereafter, with intimation to the applicant.


(V.K.Majotra)
Member (A)


(Smt.Lakshmi Swaminathan)
Vice Chairman (J)

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